

COURT – I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 106 of 2011 &
I.A. No. 175 of 2011**

Dated : 24th January, 2012

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Vidharbha Industries Power Limited **.... Appellant (s)**

Versus

M.E.R.C. & Anr. **...Respondent (s)**

Counsel for the Appellant(s): Mr. C.S. Vaidyanathan, Sr. Adv.
Mr. Ankit Shah

Counsel for the Respondent(s): Mr. Jayant Bhushan, Sr. Adv. with
Mr. Buddy A. Ranganadhan for R.1
Mr. Hasan Murtaza for R-2
Mr. M.G. Ramachandran,
Mr. Sanjay Sen,
Mr. Hemant Singh and Ms. Shikha Ohri
for Wardha Power

ORDER

The learned counsel for the Appellant submits that he confined himself with the prayer contained in ground 'C' of the Appeal. With regard to that he is directed to file a statement.

Post the matter for reporting compliance on **03.02.2012.**

**(Rakesh Nath)
Technical Member
Ts/vs**

**(Justice M. Karpaga Vinayagam)
Chairperson**